

SHRI H. R. GOKHALE: It has not been removed. It has not come because there are other urgent items.

All India Judicial Service

*286. **SHRI RAJDEO SINGH:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have decided to constitute an All India Judicial Service; and

(b) if so, what steps Government propose to take in this direction?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) Not yet, Sir.

(b) Does not arise.

SHRI RAJDEO SINGH: The answer to the first part of my question, namely, 'Not yet, Sir', indicates that the proposal is there in the cooking stage. If so, may I know when we can expect its materialisation?

SHRI H. R. GOKHALE: First of all, the question of making the necessary provision in the Constitution for this purpose will be discussed by the House when the Constitution Amendment comes for consideration. If that provision is carried in Parliament, then, of course, the necessary further steps for the constitution of All India Judicial Service will be taken.

SHRI M. RAM GOPAL REDDY: Already the Minister has taken steps to transfer judges from one place to another. Then what is the difficulty in introducing the All India Judicial Service for judicial officers?

SHRI H. R. GOKHALE: I did not say that there was any difficulty.

Pesticide Formulating Units

*287. **SHRI N. E. HORO:** Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether there is any proposal under consideration to locate new pesticide formulating units especially in potential areas of consumption and in backward areas; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI G. P. MAJHI):

(a) and (b). As there is excessive installed capacity for pesticidal formulation, the present Government policy is not to allow additional formulation capacity unless supported by a time bound programme for manufacture of technical pesticides.

The question of relaxing this policy in favour of backward areas and State public undertakings will receive Government's attention at appropriate time.

SHRI N. E. HORO: It is a well-known fact that pesticides are not easily available and in adequate quantities in areas where there is a huge consumption of the same and also in backward areas. Is it not a fact that it is not due to excess capacity as the Minister has said, but because some of the firms which are producing pesticides have monopoly interests, they are not willing for the opening up of new units in these areas? Pesticides should be made available to the backward areas and also to the areas where there is a large consumption of the same. I would like to know whether, in view of this, Government will reconsider its policy and arrange to open new units in such areas for the benefit of the consumers, for the benefit of the agriculturists. Let Government not consider this only from the point of view of producers;